

Office of the District Magistrate, Shamli

From : District Magistrate
Shamli

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Ref. No. : 1154/OA-134/सच अद्वैत | M2R | 2024

Dated : 11-02-2024

Sub.-Preliminary Report in Compliance to the Notice issued by Hon'ble National Green Tribunal on 02.02.2024 and 08.02.2024 in O.A. No. 134/2024 Suo Moto matter in re : News item appearing in Sach Kahun dated 29.12.2023 entitled "नंगलाराई खनन ठेकेदार बंधुओं के खिलाफ ग्रामीणों ने खोला मोर्चा"

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Preliminary Report in compliance of the Notice issued on 02.02.2024 and 08.02.2024 by Hon'ble National Green Tribunal in O.A. No. 134/2024 Suo Moto matter in re : News item appearing in Sach Kahun dated 29.12.2023 entitled "नंगलाराई खनन ठेकेदार बंधुओं के खिलाफ ग्रामीणों ने खोला मोर्चा"

Encl. : As above.

Yours faithfully

RL Singh

(Ravindra Singh)
District Magistrate
Shamli

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

RL Singh

District Magistrate
Shamli

*calts
RO-UPCB*

Preliminary Report in reference to the notice of hearing by Hon'ble National Green Tribunal in Suo Moto matter (O.A. No. 134/2024) re : News item appearing in Sach Kahu dated 29.12.2023 entitled "नंगलाराई खनन ठेकेदार बंधुओं के खिलाफ ग्रामीणों ने खोला मोर्चा"

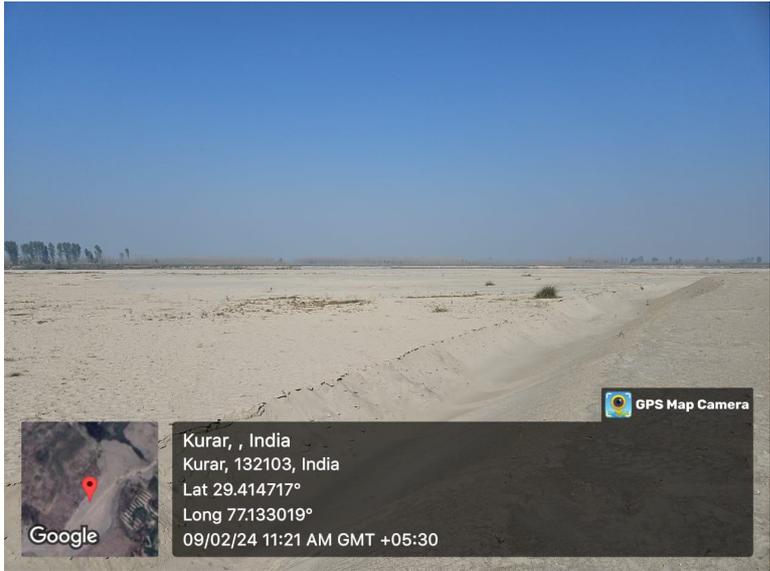
In reference to the news item dated 29.12.2023 which appeared in Newspaper "Sach Kahu", relating to illegal sand mining/diversion of flow of River Yamuna by the contractor. It is also stated in the news item that around 30 feet deep pits have been dug up due to sand mining, sand is being transported in overloaded trucks, bunds have been damaged due to which flow of River is affected and may be cause floods/damage to the agriculture crops.

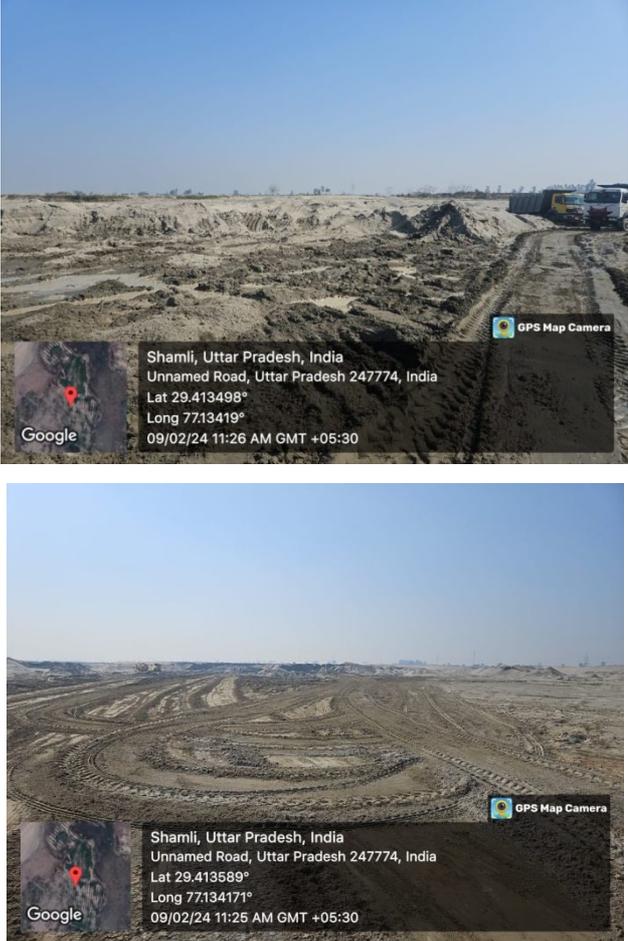
In reference to the above, the sand mining site in question was jointly inspected by Sub-Divisional Magistrate Kairana, Mining Inspector Shamli and Regional Officer UPPCB Muzaffarnagar on 09.02.2024. During the inspection, sand mining was found operational. Inspection report and facts as per the office records is mentioned below :

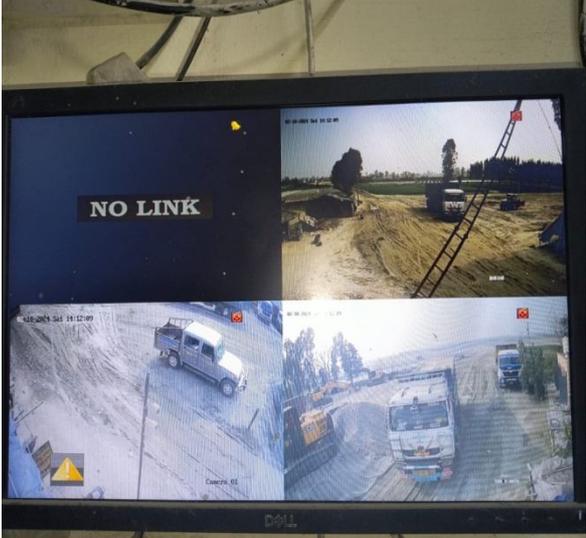
1. In village Naglarai Ahatmal, Tehsil Kairana, District Shamli, one sand mining lease is in operation with the name of M/s Devansh Infra, Gata No. 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39 (Gata No. 85, 273, 320 Area 0.30Ha for Haulage road), Village Nagla Rai Ahatmal, Tehsil Kairana, Distt. Shamli with Total area of 24.92 Hectare (64.07 Acre) and Minable Area of 17.56 Hectare.
2. The above sand mining lease has been granted by District Magistrate Shamli (Mining Department) Dated 04-03-2020 (**Annexure-1**).
3. The above sand mining has been granted Environmental Clearance for sand mining along River Yamuna bed for above mentioned Gata Nos. of Village NaglaRaiAhatmal, Tehsil Kairana, Distt. Shamli by SEIAA through reference no. 559/Parya/SEAC/4662/2018 dated 22.01.2020 and granted Consent to Operate under Water and Air Act by UPPCB vide reference no. 104918/UPPCB/Circle3 (UPPCBHO)/CTO/water/SHAMLI/2020 dated 01.04.2021 and 104917/UPPCB /Circle3(UPPCBHO)/CTO/air/SHAMLI/2020 dated 01.04.2021 which is valid till 31.12.2025. Environmental Clearence and CTO orders are annexed as **Annexure-2 and 3** respectively.
4. The above complaint in question were previously submitted to District Administration Shamli on 29.12.2023. In reference to which, inspection by District

Administration was carried out on dated 08.01.2024 and according to the report, it was observed that sand mining by the authorized licensee M/s Devansh Infra has been carried out within the limits of area as permitted in the license. As per the status observed during inspection of the site, the facts highlighted in the complaint were not found true/factual. Hence, the complaint was recommended to be disposed. Complaint and site inspection report is annexed as **Annexure-4**.

5. In reference to the above OA/the news item, re-inspection of the site has been carried out by Sub-Divisional Magistrate, Mining Inspector and Regional Officer UPPCB on 09.02.2024. Specific facts observed during the inspection in reference to the facts highlighted in the tabulated below along with the site photographs :

S.No.	Specific Complaint Point	Facts Observed
i.	Contractor has installed bunds which is affecting the flow of the river.	<p>No bunds have been observed which has been installed by the unit M/s Devansh Infra. The site photograph of the lease area is below :</p> 
ii.	20 to 30 feet deep wells/pits have been crated due to illegal sand mining by the licensee.	<p>The joint committee has surveyed the whole mining area and did not find any deep pits/wells dug up till 20-30 feet in the area. Also, joint committee has observed that the sand mining has been done by the licensee within the permissible limit of maximum 3.0 meter. The photograph taken during inspection is as below :</p>

S.No.	Specific Complaint Point	Facts Observed
		
iii.	Overloaded vehicles have destroyed the agriculture fields.	<p>As per Mining Department data, the trucks have been loaded only upto the permissible limit and no overloading has been found during surprise inspection which is carried out by Mining Department from time to time.</p> <p>For the surveillance of overloading vehicle, CCTV and weigh bridge is installed and integrated to command centre, Directorate Geology and Mining, Lucknow. Photograph is as below :</p>

S.No.	Specific Complaint Point	Facts Observed
		 <p>Also, no agriculture fields found damaged during the inspection. The photographs of nearby agriculture lands is as below :</p>  

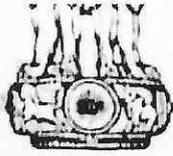
S.No.	Specific Complaint Point	Facts Observed
iv.	Bunds created by the irrigation department for protection by flood, have been damaged by the Licensee.	<p>Bunds, which have been developed by the Irrigation Department were not damaged. Also, from time to time, repair work has been carried out by Licensee as per the requirement. Photograph of bund is as below :</p> 

The above factual report is put up for perusal and necessary action please.


(Brijesh Kumar Gautam)
 Mining Inspector
 Shamli

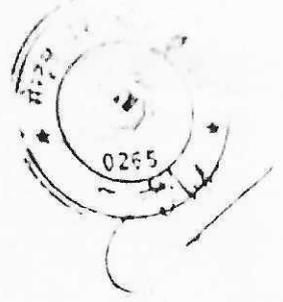

(Ankit Singh)
 Regional Officer
 UPPCB, MZN


(Swapnil Yadav)
 Sub-Divisional Magistrate
 Kairana, Distt. Shamli

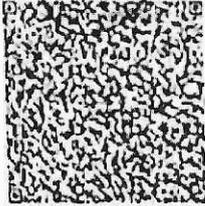


सत्यमेव जयते

e-Stamp



Certificate No.	: IN-UP07275900194863S
Certificate Issued Date	: 06-Feb-2020 03:50 PM
Account Reference	: NONACC (BK)/ upcbibk02/ SHAMLI/ UP-SML
Unique Doc Reference	: SUBIN-UPUPCBIBK0208649722273974S
Purchased by	: DEVANSH INFRA TH PROP KULDEEP SINGH
Description of Document	: Article 35 Lease
Property Description	: LAND AREA 24.92 HECT. GATA NO-20,57,58,59,61, ETC AT NANGLARAI ATATMAL TEH-KAIRNA DISTT-SHAMLI
Consideration Price (Rs.)	:
First Party	: U P GOVERNMENT THROUGH D M SHAMLI
Second Party	: DEVANSH INFRA TH PROP KULDEEP SINGH
Stamp Duty Paid By	: DEVANSH INFRA TH PROP KULDEEP SINGH
Stamp Duty Amount(Rs.)	: 41,26,000 (Forty One Lakh Twenty Six Thousand only)



.....Please write or type below this line.....



Kuldeep Singh

विभागाध्यक्ष
शमली

00060567

Statutory Alert:



उत्तर प्रदेश UTTAR PRADESH

H 688024

वरिष्ठ कोषाधिकारी

* - 4 FEB 2020 *

कुल राशि :- 22,50,44,732 / -रु०

आई०डी०नं० पट्टेदार :- 7366 7166 9504

मोबाईल नं० :- 8518710000

(01) शामली

- 1 -

स्टाम्प :- 45,02,000 / -रु०

पैननं० पट्टेदार :- BAUPS6594N

पत्र- एम.एम. 6

खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र-(नियम 29)

यह अनुबन्ध आज दिनांक 04-03-2020 दिन बुधवार को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिसे पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), एक पक्ष और

यदि पट्टेदार व्यक्ति विशेष हो: मैसर्स DEVANSH INFRA प्रो० श्री कुलदीप सिंह पुत्र श्री चांद सिंह निवासी : 143, उदपुर तहसील ऊन जिला शामली (व्यक्ति का नाम पता और व्यवसाय) जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये नीलामी में 354440 घन मीटर उपखनिज बालू के लिए पट्टेदार द्वारा रु० 104/- प्रति घन मीटर की दर से प्रथम वर्ष हेतु रु० 3,68,61,700/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिए 05 वर्ष के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 24.92 है० पांच वर्षों के लिए रवीकार कर लिया गया है और उसने/उन्होंने प्रतिभूति स्वरूप रु० 92,15,440/- तथा प्रथम किरत रु० 92,15,440/- रुपये पूर्व में ही राज्य सरकार के पास जमा कर दी है।

उत्तराधिकारी
शामली

Kuldeep Singh



भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.
25000
पच्चीस हजार रुपये



Rs.
25000
TWENTY FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH

H 688025

वरीष्ठ की अधिकारी

* - 4 FEB 1971 *

- 2 -

(01) यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

उपखनिज बालू (यमुना नदी) (यहां खनिज/खनिजों का उल्लेख किया जाय) जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "उपखनिज" कहा गया है, की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 04-03-2020 से (पांच वर्ष हेतु) की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामियों का भुगतान उसमें निर्दिष्ट मित्त-मित्त समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/ करते हैं और राज्य सरकार एतद्वारा पट्टेदार/ पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

Kuldeep Singh

विलाधिकारी
शामली

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.
25000

पच्चीस हजार रूपये

Rs.
25000

TWENTY FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH

H 688026

घरिष्ठ कोषाधिकारी

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★ - 4 FEB 2020 ★

- 3 -

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

(09) शामली

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला शामली की तहसील कैराना के अन्तर्गत स्थित ग्राम नंगलाराई अहतमाल पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण गाटा संख्या-20, 57, 58, 59, 61म, 62 67म 68, 69, 70,71,72, 73ख, 82म, 83, 84, 314म, 86,87 88, 306, 310, 311, 312म, 313म, 317म, 321म 322/39 (गाटा सं० 85, 273, 320 क्षे० 0.30 है० रास्ते हेतु) क्षे० 24.92 हे० क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

Kuldeep Singh

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जिलाधिकारी
शामली

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.
25000

पच्चीस हजार रूपये

Rs.
25000

TWENTY FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH

H 688027

वरिष्ठ कोषाधिकारी

* - 4 FEB 2022 *

- 4 -

खनन क्षेत्र का कोआर्डिनेट्स:-

Name of Pillars	Latitude	Longitude
(01) श्यामली A	29° 25' 22.65"	77° 08' 20.17"
B	29° 25' 21.93"	77° 08' 18.37"
C	29° 25' 15.26"	77° 08' 17.45"
D	29° 25' 12.17"	77° 08' 12.61"
E	29° 25' 05.76"	77° 08' 09.70"
F	29° 24' 59.99"	77° 08' 13.26"
G	29° 24' 56.14"	77° 08' 10.31"
H	29° 24' 54.03"	77° 08' 13.80"
I	29° 24' 51.18"	77° 08' 11.90"
J	29° 24' 53.40"	77° 08' 07.50"

जिलः
शामल.
डिस्ट्रिक्ट कारः
शामली



भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.
25000

पच्चीस हजार रुपये

Rs.
25000

TWENTY FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH

H 688028

वरिष्ठ कोषाधिकारी

- 5 -

* - 4 FEB 2002 *

K	29 ⁰ 24' 53.10"	77 ⁰ 08' 05.80"
L	29 ⁰ 24' 50.90"	77 ⁰ 08' 06.08"
M	29 ⁰ 24' 48.90"	77 ⁰ 08' 11.38"
(21) जामली N	29 ⁰ 24' 44.48"	77 ⁰ 08' 09.35"
O	29 ⁰ 24' 42.31"	77 ⁰ 08' 07.24"
P	29 ⁰ 24' 40.15"	77 ⁰ 08' 07.28"
Q	29 ⁰ 24' 37.81"	77 ⁰ 08' 11.37"
R	29 ⁰ 24' 27.51"	77 ⁰ 08' 11.72"
S	29 ⁰ 24' 29.19"	77 ⁰ 08' 07.57"
T	29 ⁰ 25' 00.91"	77 ⁰ 08' 03.88"
U	29 ⁰ 25' 12.50"	77 ⁰ 08' 07.22"
V	29 ⁰ 25' 23.09"	77 ⁰ 08' 12.26"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

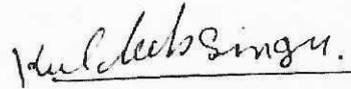
भाग-2

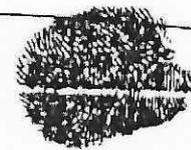
इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये उपखनिज बालू (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे।



जिलाधिकारी
जामली



Dul Chak Singh


भारतीय न्यायिक INDIA NON JUDICIAL

रु.
25000

पच्चीस हजार रुपये



Rs.
25000

TWENTY FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH
रक्षक सहायिका

H 688029

- 4 FEB 2023

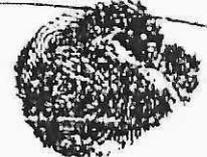
- 6 -

(पंचम अनुसूची)
जमा की गयी ई- निविदा/ई-नीलाम की धनराशि जमा की अनुसूची
नियम - 27(3)

जमा की जाने वाली धनराशि का माह	माहवार देय धनराशि का विवरण				
	प्रथम वर्ष 2019-20 की किरत रु0 3,68,60,760/- शान्ति-2020 फरवरी	द्वितीय वर्ष 2020-21 की किरत रु0 4,05,47,936/-	तृतीय वर्ष 2021-22 की किरत रु0 4,46,02,730/-	चतुर्थ वर्ष 2022-23 की किरत रु0 4,90,63,003/-	पंचम वर्ष 2023-24 की किरत रु0 5,39,69,303/-
01, March	रु0 73,72,352/- अग्रिम रूप से जमा	81,09,587/-	89,20,546/-	98,12,601/-	1,07,93,861/-
01, April	रु0 18,43,088/- अग्रिम रूप से जमा अगस्त रु0 18,43,088/- देय	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, May	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, June	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, October	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, November	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, December	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, January	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-
01, February	36,86,176/-	40,54,794/-	44,60,273/-	49,06,301/-	53,96,931/-

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* - 4 Feb 2020 *

- 7 -

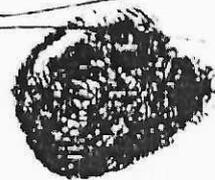
स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853-अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।) नियम 58 (2) के अन्तर्गत कुल देय धनराशि के सापेक्ष प्रतिभूति धनराशि का समायोजन करने के पश्चात अवशेष धनराशि का वसूली प्रमाण पत्र जारी किया जायेगा।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन पत्र (present) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करे प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे गालगुजारी का बकाया।

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जिलाधिकारी
हरिद्वार

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- 8 -

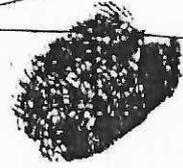
- 4 FEB 2020

भाग-3

सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

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- * - 4 पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगा/हटायेंगे : (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकाने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniencè) को उखाड़ सकता है/सकतें हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हो।

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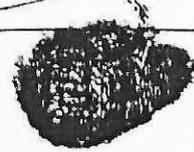
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पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जन्ती:- (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचयें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार/ पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो एक कलेण्डर मास के भीतर पट्टेदार/ पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करें/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील रामझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहृत (challenged) किया जाएगा।

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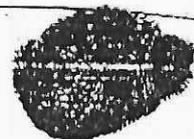
- 11 -

* - 4 FEB(5)2020 * पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।

- (6) पट्टा अभिलेख निष्पादन के दिनांक से एक माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (7) पट्टा धारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए एवं खनन स्थल की निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम - 66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मागे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

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- 12 -

पट्टाधारक प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा।

प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0 एफ0 आई0 डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम- 59 के अन्तर्गत शास्ति का भागीदार होगा।

- (9) तृतीय अनुसूची के प्रपत्र ई-एम0एम0-11/परिवहन प्रपत्र एम0एम0-11 में खनिज की मात्रा के साथ खनिमूख मूल्य को अंकित करना अनिवार्य है।
- (10) पट्टेधारक द्वारा जिला खनिज फ़ाउण्डेशन न्यास, शामली के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0डी0एस0 जमा करना अनिवार्य होगा।
- (11) उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।
- (12) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा।
- (13) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (14) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।

जिलाधिकारी
शामली

Kuldeep Singh

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vincent Khand - I, Gomti Nagar, Lucknow - 226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 543

E-mail: docuplko@yahoo.com

Website: www.seiaaup.in

To,

Shri Kuldeep Singh,
S/o Shri Chand Singh,
R/o 143, Udpur, P.O.- Udpur,
District- Shamli, U.P.

Ref. No. 557/Parya/SEAC/4662/2018

Date: 20 January, 2020

Sub: Environmental Clearance for Sand/Morrum Mining along Yamuna River Bed, Gata No.- 20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).

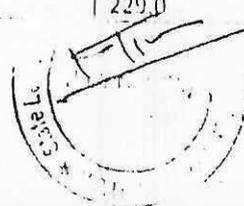
Dear Sir,

Please refer to your application/letter dated 10-02-2019, 05-03-2019, 23-04-2019, 09-10-2019, 10-10-2019 & 06/01/2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 11/10/2019 and SEIAA meeting dated 08/01/2020

A presentation was made by the project proponent along with their consultant M/s PARAMARSH (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining along Yamuna River Bed, Gata No.- 20,57,58,59,61m,62,67m,68,69, 70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).
2. The terms of reference (TOR) in the matter were issued by SEIAA vide letter no. 139/Parya/SEAC/4662/2018, dated 03/07/2019.
3. Public hearing organized on 05/09/2019. EIA report submitted on 04/10/2019.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/92323/2019
2. File No. allotted by SEIAA, UP	4642
3. Name of Proponent	M/s Devansh Infra/109104
4. Full correspondence address of proponent and mobile no.	Sri Kuldeep Singh s/o Sri Chand Singh R/o 143, Udpur, P.O. Udpur, Shamli U. P.
5. Name of Project	Sand/Morrum Mining along River Yamuna in Gata No 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39 (gata no 85, 273, 320 area 0.30ha for haulage road) at Village - Nanglarai Ahatmal, Tehsil- Kairana, District- Shamli, U. P.
6. Project location (Plot/Khasra/Gata No.)	Gata No. 20, 57, 58, 59, 61m, 62, 67m, 68, 69, 70, 71, 72, 73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39
7. Name of R'iver	Yamuna
8. Name of Village	Naglarai Ahatmal
9. Tehsil	Kairana
10. District	Shamli
11. Name of Minor Mineral	Sand/morrum mining
12. Sanctioned Lease Area	24.92ha (64.07 acre)
13. Mineable Area (In Ha.)	17.56 ha.
14. Zero level mRL	229.0



E.C. for Sand/Morrum Mining along Yamuna River Bed, Gata No.-20,57,58,59,61m,62,67m,68,69,70,71,72,73,74,75,76,77,78,79,80,81,82,83,84,314m,86,87,88,306,310,311,312m,313m,317m,321m,322/39 at Village- Nanglari Atatmai, Tehsil- Kalrana, District- Shamli, (Leased Area- 24.92 Ha).

15 Max. & Min mRL within lease area	Highest mRL is 236.4* Lowest mRL is 229.5*	
16. Pillar Coordinates (Verified by DMO)	29° 24.705"N to 29° 25.381"N 77° 8.089"E to 77° 8.361"E	
17. Total Geological Reserves	623544 m ³	
18. Total Mineable Reserves	384886m ³	
19. Total Proposed Production	1772200 m ³ (5 Year)	
20. Proposed Production/year	354440 m ³	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	1417 m ³	
23. Method of Mining	Opencast semi-mechanized	
24. No. of working days	250	
25. Working hours/day	8 hrs	
26. No. of workers	85	
27. No. of vehicles movement/day	120	
28. Type of Land	Govt./Non Forest Land	
29. Ultimate Depth of Mining	3.0 m	
30. Nearest metalled road from site	1.00 Km	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.85 KLD @10 LPCD
	Suppression of dust	12.00 KLD @1.0 lit in 1 sqm for 400m (2 time a day)
	Plantation	0.525 KLD @ 5 lit/plant
	Total	13.375 KLD
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh Servicing Environment and Development 116 01 May 2021	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-2984/Kh - Vi 2019 dated 09/10/2019	
35. Details of Lease Area in approved DSR	Page No- 07	
36. Proposed CER cost	2.4 lacs (2% of Total Cost)	
37. Proposed EMP cost	Capital cost – 5.35 lacs/annum Recurring Cost- 8.61 lakh/annum	
38. Length and breadth of Haul Road	1.00 km. and 6m	
39. Total No. of Plant	525	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

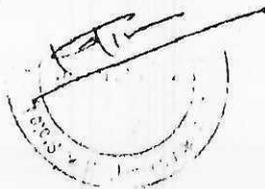
Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 11/10/2019 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 08/01/2019 has decided to grant the Environmental Clearance to the title project for collection of 354440 m³/annum is proposed from mining lease area 24.92 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-



C. for Sand/Morram Mining along Yamuna River Bed, Gata No.-20,57,58,59,61m,62,67m,68,69,70,71,72,73kh, 82m, 83,84,314m,86,87,88, 306,310, 311, 312m, 313m, 317m, 321m,322/39 at Village- Nanglari Atatmal, Tehsil- Kairana, District- Shamli, (Leased Area- 24.92 Ha).

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Morram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. shall be a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite



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- data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParasad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.

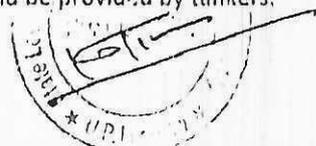


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41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

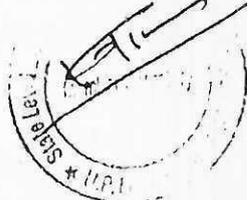
Specific Conditions:

- 1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
- 2- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
- 3- Environment management should be in accordance with the present environment status of the project.
- 4- Selection of plants for green belt should be on the basis of pollution removal index.
- 5- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
- 6- Pakka motorable haul road to be maintained by the project proponent.
- 7- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- 8- Permission from the competent authority regarding evacuation route should be taken.
- 9- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
- 10- Site Pit photographs should be submitted with date, time and point co-ordinate within 15 days.
- 11- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
- 12- Provision for cylinder to workers should be made for cooking.
- 13- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
- 14- Provide suitable mask to the workers.
- 15- Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.
- 16- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
- 17- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
- 18- Provision for two toilets and hand pumps should be made at mining site.
- 19- Drinking water for workers would be provided by tankers.



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- 20 Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
- 21- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
- 22- Corporate Environmental Responsibility (CER) plan with minimum Rs. 2.4 Lakhs/annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development Officers, Shamli, U.P.
- 23- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
- 24- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
- 25- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
- 26- Width of the haul road shall be more than 6 meter.
- 27- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/production levels shall be decreased / stopped accordingly till the replenishment is completed.
- 28- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
- 29- If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
- 30- The Environmental clearance will be co-terminus with the mining lease period.
- 31- Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
- 32- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
- 33- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA and should be submitted to SEIAA/SEAC, Secretariat as earliest.
- 34- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
- 35- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
- 36- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
- 37- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
- 38- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.



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- 39- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
- 40- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
- 41- The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- 42- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
- 43- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
- 44- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 45- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
- 46- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- 47- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
- 48- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
- 49- Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
- 50- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
- 51- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
- 52- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
- 53- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
- 54- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
- 55- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
- 56- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 57- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986



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- 58- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
- 59- Waste water from potable use be collected and reused for sprinkling.
- 60- During the school opening and closing time vehicle movement will be restricted.
- 61- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4662/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



CONSENT ORDER

ANNEXURE-3

Ref No. -
 104918/UPPCB/Circle3(UPPCBHO)/CTO/water/
 SHAMLI/2020

Dated : 01/04/2021

To,

Shri KULDEEP SINGH
 M/s DEVANSH INFRA
 Gata No

20,57,58,59,61m,62,67m,68,69,70,71,72,73kh,82m,83,84,314m,86,87,88,306,310,311,312m,313m,317m,32
 1m,322/39(gata no 85, 273, 320 area 0.30ha for haulage road) Village Nanglarai Ahatmal Tehsil Kafrana
 SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
 (as amended) for discharge of effluent to M/s. DEVANSH INFRA

Reference Application No :9607105

Dated :01/04/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DEVANSH INFRA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
 Date: 2021.04.01 13:52:29 +05'30'

CEO

C-3.

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar
 Chauhan
 Date: 2021.04.01 13:52:48 +05'30'

CEO

C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DEVANSH INFRA vide

Consent Order No. 9607105/ Water

Dated : 01/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -354440 Cubic Meter/Annum.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum dally discharge, KL/day	Treatment facility and discharge point
1	Domestic	1 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mining of Sand -354440 Cubic Meter /Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 3. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
 4. In case of D.G. Set operation it will be ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall be maintained according to residues and human settlement of nearby area.
 5. Industry shall comply with all conditions of Environmental Clearance Issued by SLEIAA dated- 22.01.2020.
 6. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
 7. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
 8. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
 9. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
 10. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
 11. The unit shall obtain prior consents in the event of any addition of new emission generation.
 12. The industry shall submit the permission from the CGWA/State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
 13. Industry shall not use more than 2 KLD water for domestic purpose and shall not use more than 12 KLD water for dust suppression process.
- sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. Industry shall comply with all conditions imposed in the NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan

Date: 2021.04.21 12:53:23 +05'30'

CEO

C-3.



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 104917/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2020

Dated : 01/04/2021

To,

Shri KULDEEP SINGH

M/s DEVANSH INFRA

Gata No

20,57,58,59,61m,62,67m,68,69,70,71,72,73kh,82m,83,84,314m,86,87,88,306,310,311,312m,313m,317m,321m,322/39(gata no 85, 273, 320 area 0.30ha for haulage road) Village Nanglaral Ahatma Tehsil Kaarana SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DEVANSH INFRA

Reference Application No. 9606869

Dated : 01/04/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DEVANSH INFRA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.04.01 13:53:34 +05'30'

CEO

C-3.

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan
Date: 2021.04.01 13:53:46 +05'30'

CEO

C-3.

U.P. Pollution Control Board

Dated : 01/04/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand -354440 Cubic Meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery falling which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	15 KVA DG Set	Diesel	1	Sulphur Dioxide	As per Norms

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details			
S.No	Stack No	Parameter	Standard
1	1	Sulphur Dioxide	As per EPA Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:

1. This consent is valid for Mining of Sand -354440 cubic Meter /Annum.
 2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
 3. In case of D.G. Set operation it will be ensured that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall be maintained according to residues and human settlement of nearby area.
 4. Industry shall comply with all conditions of Environmental Clearance issued by SLEIAA dated-22.01.2020.
 5. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
 6. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
 7. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
 8. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
 9. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
 10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in
 11. The industry shall submit the permission from the CGWA/State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
 12. Industry shall not use more than 2 KLD water for domestic purpose and shall not use more than 12 KLD water for dust suppression process.
- accordance with section- 21/22 of air Act 1981 (as amended respectively).
13. Industry shall comply with all conditions imposed in the NOC.

issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board.

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2021.04.21 13:54:06 +0530

CEO

C-3.

उपनिषद् नामा

महोदय,

आज की तारीख 08-1-2024 को आपने हमें
आपका पत्र पढ़ा जो कि बहुत ही अच्छा था। मैं
आपके पत्र का उत्तर देने में देर नहीं लाऊंगा।
आपके पत्र में जो बातें लिखी हैं, मैंने ध्यान से
पढ़ी हैं। मैं आपसे बहुत प्रभावित हूँ।
आपके पत्र का उत्तर देने में देर नहीं लाऊंगा।
आपके पत्र में जो बातें लिखी हैं, मैंने ध्यान से
पढ़ी हैं। मैं आपसे बहुत प्रभावित हूँ।
आपके पत्र का उत्तर देने में देर नहीं लाऊंगा।

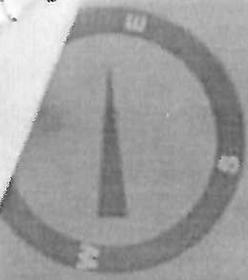
फरजान्द अली
८/१/२०
दिल्ली

08/1/2024
रमजान
क. वि. क. क.

Dr. [Signature]



ਕਮਲ ਨਗਰੀਲ
08/11/54



Jan 8, 2024 13:18:32
29°25'7.14047"N 77°8'8.51035"E ±3.79m
77° E

Unnamed Road
Naglarai Ahatmali Kadem
Saharanpur Division
Uttar Pradesh
Altitude: 179.3m
Speed: 0.0km/h
Index number: 47



*Survey Jan
08/1/2024*

ऑनलाईन सन्दर्भ सं०-40020623012658 / समयबद्ध / तत्काल

कार्यालय जिलाधिकारी शामली।

संख्या:- 6152 / ख0वि0- 2023-24,

दिनांक 01-01-2024

विषय :- जनसुनवाई समन्वित शिकायत निवारण प्रणाली, उत्तर प्रदेश ऑन लाईन सन्दर्भ की जाँच के सम्बन्ध में।

तहसीलदार,
कैराना।

अवगत कराना है कि जनसुनवाई समन्वित शिकायत निवारण प्रणाली, उत्तर प्रदेश पर ऑन लाईन सन्दर्भ संख्या-40020623012658 दिनांक 29-12-2023, का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत आवेदकगण श्री नदीम, सहीद आदि निवासीगण ग्राम नंगलाराई परगना व तहसील कैराना जिला शामली द्वारा मुख्यतः खनन क्षेत्र ग्राम नंगलाराई अहतमाल साविक जो आवंटित स्थान से हटकर किसानों को दबाकर अन्य स्थान पर चला आ रहा उसको सही स्थान पर चलवाने एवं ठेकेदारों के खिलाफ सख्त से सख्त कानूनी कार्यवाही करने की प्रार्थना की गयी है।

जनसुनवाई समन्वित शिकायत निवारण प्रणाली, उत्तर प्रदेश ऑन लाईन सन्दर्भ संख्या-40020623012658 दिनांक 29-12-2023 में निस्तारण की अंतिम दिनांक 13-01-2024 है।

अतः आपको उक्त जनसुनवाई समन्वित शिकायत निवारण प्रणाली, उत्तर प्रदेश ऑन लाईन सन्दर्भ संख्या-40020623012658 दिनांक 29-12-2023, की छायाप्रति संलग्न कर भेजते हुये कहना है कि उक्त शिकायत का परीक्षण कर निस्तारण हेतु जाँच आख्या, उपस्थित नामा व फोटोग्राफ सहित उक्त सन्दर्भ में नियत दिनांक से पूर्व प्रत्येक दशा में इस कार्यालय को उपलब्ध कराना चुनिश्चित करें। ताकि उक्त शिकायत का निस्तारण समय से कराया जा सके।
संलग्नक :- उपरोक्तानुसार।

अपर जिलाधिकारी (वि०/रा०),
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- जिलाधिकारी महोदय, शामली की सेवा में सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी (वि०/रा०),
शामली।

15/1
सर्वेक्षणकर्ता
श्री अमरेश्वर प्रसाद, जिलाधिकारी
कैराना 01/01/2024 तक
अपर जिलाधिकारी
शामली
3-1-2024

PM

संख्या : 40020623012658

क का विवरण:

प: शाहीद फरजन्द अली
मोबाइल न.1: 7500676800
पता: नि० ग्राम नंगलाराई पर० कैराना थाना कैराना जिला शामली

पिता/पति का नाम:
मोबाइल न.2: 9837231107

आधार संख्या: ---
ई-मेल आईडी: ---
आवेदन का प्रकार: शिकायत

आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: श्रीमान जी से प्रार्थना है कि उक्त खनन पॉइन्ट जो कि आवंटित स्थान से हटकर किसानों को दबाकर अन्य स्थानों पर चला आ रहा उसको सही स्थान पर चलवाने एवं ठेकेदारों के खिलाफ सख्त सख्त से कानूनी कार्यवाही करने कि कृपा आपकी अति कृपा होगी

संदर्भ दिनांक: 29-12-2023

पूर्व सन्दर्भ
संख्या(यदि है
तो):

विभाग: भूतल एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत : ---

प्रकृति: ---

स्तर :

पद :

आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजरव ग्राम- नंगलाराई अहतमाल सावि, ग्राम पंचायत- नंगलाराई बिल अहतमाल, विकास खण्ड- कैराना, तहसील- कैराना, जिला- शामली

शिकायत की स्थिति:

प्रक्रियाधीन

अग्रसारित विवरण :

क्र. सं.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	निवृत्त दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	अंतरित	ऑनलाइन सन्दर्भ	29-12-2023	13-01-2024	खान निरीक्षक -शामली, खनिज		अनमार्क